

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1275/96

Date of Order: 11.11.96

BETWEEN:

P.Balreddy .. Applicant.

AND

1. The Telecom District Engineer,
Adilabad, Adilabad District.
2. The Sub Divisional Officer,
Telecom, Adilabad, Adilabad Dist.
3. The Chief General Manager,
Telecom., Nampally, Hyderabad. .. Respondents.

- - -

Counsel for the Applicant .. Mr.Ch.Jagannatha Rao

Counsel for the Respondents .. Mr.V.Rajeswara Rao

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESWAR : MEMBER (JUDL.)

- - -

J U D G E M E N T

(Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.))

- - -

Heard Mr.K.Venkateswara Rao for Mr.Ch.Jagannatha Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. The applicant in this OA was engaged as a casual mazdoor from 1.2.89 to 25.7.94. Thereafter it is stated that he was discharged from service in July 1994.

3. This OA is filed praying for his re-engagement as casual mazdoor and also for granting temporary status in terms of the various instructions issued by the Director General,

R
11/12

Y

(29)

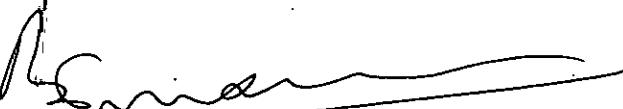
.. 2 ..

Telecommunications and also as per the Lr.No.TA/IC/1-2/III dated 31.10.91 and letter No.TA/RE/20-1/Rlgs./Corr dated 22.2.93 issued by the Chief General Manager, Telecommunications Hyderabad by holding ~~the~~ the action of the respondents in not re-engaging him as illegal, bad, discriminatory and arbitrary and violative of Articles 14 and 16 of the Constitution of India.

4. After the case was heard for some time the learned counsel for the applicant submitted that he will take up this case through departmentally and because of that he is withdrawing this OA.

5. In view of the above submission the OA is disposed of as withdrawn with the permission to the applicant to approach the concerned authorities through departmentally for his re-engagement as casual labour.

6. No costs.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

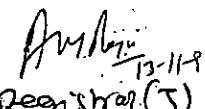
11.11.96


(R.RANGARAJAN)

Member (Admn.)

Dated: 11th November, 1996

(Dictated in Open Court)


D.P. Registrar (S)

sd

Copy to:-

1. The Telecom District Engineer, Adilabad, Adilabad Dist.
2. The Sub Divisional Officer, Telecom, Adilabad, Adilabad Dist.
3. The Chief General Manager, Telecom, Nampally, Hyd.
4. One copy to Sri. Ch. Jagannatha Rao, advocate, CAT, Hyd.
5. One copy to Sri. V. Rajeswara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy-

Rsm/-

27/11/98

(30)

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
Hm Mr. B.S. Jai Parmeshwar M(S)

DATED: 11/11/98

ORDER/JUDGEMENT
R.A.C.P./M.A.NO.

in
O.A.NO. 1275/98

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

Y.L.KR

II COURT

